

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 37/AM12
HELD ON 14.12.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 37/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 14.12.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Ms. S. Latha, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC

2. Committee confirmed Minutes of NC Meeting No. 35/AM12 and 36/AM12 held on 07.12.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-174	ECOPLAST LTD.	HQ F. No. 01/87/050/00064/AM12/DES-VII	Status: Deferred
NC No.: 37/AM12 Dated: 14.12.2011	Adv. Lic. No. 0310626935 dated 18.04.2011	RLA F. No. 03/94/040/01080/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: A copy of representation has been forwarded to D/o C&PC on 11.11.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-175	ECOPLAST LTD.	HQ F. No. 01/87/050/00065/AM12/DES-VII	Status: Deferred
NC No.: 37/AM12 Dated: 14.12.2011	Adv. Lic. No. 0310629303 dated 03.05.2011	RLA F. No. 03/94/040/01133/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: A copy of representation has been forwarded to D/o C&PC on 11.11.2011. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-176	NC No.: 37/AM12 Dated: 14.12.2011	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated

		19.10.2009	
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928	dated
		25.03.2011	
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442	dated
		27.05.2011	

Request: Enhancement in the quantity of Import Items.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 30.09.2011. This was followed by reminder on 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited. Hence, it was decided to send an interim reply to firm intimating the present status of their case.

Deferred for two weeks.

Case No. A-177	PYRAMID PLASTICS	Status: Deferred
NC No.: 37/AM12 Dated: 14.12.2011	HQ F. No. 01/87/162/00311/AM11/DES-VII	

Request: Fixation of new Standard Input-Output Norms (SION) for the Export Product ‘Article made of Thermo Plastics Elastomer (TPE) Grade Injection Moulding’.

Decision: The Committee considered the request of firm and on the basis of written comments of D/o C&PC vide OM No. 46011/23/2010-PC.II dated 28.11.2011 decided to **approve the case for fixation of new Standard Input-Output Norms (SION)** as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
-------------	-----	-------------	-----

Article of Thermo Plastics Elastomer (TPE)	1 kg	Relevant Thermoplastic Elastomer (TPE) Granules	1.05 kg/kg content in the export product
--	------	---	--

3. The above SION may be notified through Public Notice after approval of DG.

Case No. A-178	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00192/AM06/DES-VII	Status: Deferred
NC No.: 37/AM12 Dated: 14.12.2011	Adv. Lic. No. 0310333887 dated 10.06.2005	RLA F. No. 03/95/040/00242/AM06	

Request: Amendment in Norms against the advance licence No. 0310333887 dated 10.06.2005 under para 4.7 of HBP Vol.I as already approved by Norms Committee in its meeting No. 17/AM06 dated 27.07.2005.

Decision: A copy of representation has been forwarded to DIPP on 13.12.2011. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-179	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00218/AM06/DES-VII	Status: Deferred
NC No.: 37/AM12 Dated: 14.12.2011	Adv. Lic. No. 0310340342 dated 21.07.2005	RLA F. No. 03/95/040/00380/AM06	

Request: Amendment in Norms against the advance licence No. 0310340342 dated 21.07.2005 under para 4.7 of HBP Vol.I as already approved by Norms Committee in its meeting No. 48/AM05 dated 08.03.2006.

Decision: A copy of representation has been forwarded to DIPP on 13.12.2011. Comments of DIPP are awaited.

Deferred for two weeks.

ONLINE CASES

1	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:28.12.2011
	Decision: A Deficiency letter was issued to firm on 21.09.2011. This was followed by reminder on 15.11.2011 and Final Reminder on 01.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:28.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.12.2011. Comments of D/o C&PC are awaited.			

	Case No.:1/23/87-ALC1/2011	Party Name:ELKAY CHEMICALS PVT.LTD.,	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00187/AM12/	RLA File :31/24/040/00216/AM11/	Lic.No/Date:3110049143	Defer

3		11.07.2011	Date:28.12.2011
Decision: A D/L No. 46011/87/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 21.10.2011 and 15.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:04.01.2012
	Decision: A Deficiency letter was issued to firm on 21.10.2011 asking for certain information as asked for by DIPP. This was followed by reminder on 15.11.2011 giving 15 days time for submission of information. The firm vide letter dated 31.10.2011 has submitted its reply, a copy of which has been forwarded to DIPP on 01.12.2011.			
	DIPP after examining the request of firm observed that the firm had been requested to furnish information regarding quantity of production of Rubber Mats (Stable Mats & Hollow Mats) vis-à-vis consumption of Reclaim Rubber, Natural Rubber and Process Oil and any other indigenous inputs as raw material in the past 3 years, year wise duly certified by a Chartered Accountant. M/s Glenrock Rubber Products Pvt. Ltd. have stated that the data furnished for the quantity of Rubber Mats produced and raw material consumed in the previous 3 years is for the entire line of production which includes other rubber products as well and not just for Stable Mats and Hollow Mats. Their stocks are kept in a day to day basis and not product specific. Hence, the Committee decided to ask for above information from firm giving 15 days time for submission of information.			

5	Case No.:4/19/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00159/AM12/	RLA File :03/94/040/00359/AM12/	Lic.No/Date:0310644909 28.07.2011	Defer Date:28.12.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.11.2011. Comments of D/o C&PC are awaited.

Case No.:15/21/87-ALC1/2011	Party Name:ROMIT RESINS PVT.LTD	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Approved
HQ File :01/87/050/00185/AM12/	RLA File :03/95/040/00368/AM12/	Lic.No/Date:0310648697 16.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39094090	62/0- PHENOL FORMALDEHYDE UREA RESIN	100.000	M.T	5900000.00	128260.90 US\$
				Total	5,900,000.00	128,260.90

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29071110	PHENOL	19700.000	K.G	1595700.00	34689.13 US\$	Qty
2	31021000	UREA	19700.000	K.G	591000.00	12847.82 US\$	Qty
				Total	2,186,700.00	47,536.95	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/86/2011-PC.II dated 12.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Phenol Fomaldehyde Urea Resin	1 kg	1. Phenol	0.197 kg
		2. Urea	0.197 kg

Case No.:2/23/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Approved
HQ File :01/87/050/00188/AM12/	RLA File :03/94/040/00205/AM12/	Lic.No/Date:0310650116 24.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39079120	63/0- Isoptalic Polyester Resin	57000.000	K.G	4885000.00	106195.65 US\$
				Total	4,885,000.00	106,195.65

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29053200	Propylene Glycol	6874.340	K.G	618691.02	13748.68 US\$	Qty
2	29173960	Isophthalic Acid	13607.490	K.G	1156636.36	25703.03 US\$	Qty
3	29171400	Maleic Anhydride	8732.280	K.G	742243.43	16494.30 US\$	Qty
4	29025000	Styrene Monomer	21737.790	K.G	1565121.07	34780.47 US\$	Qty
				Total	4,082,691.88	90,726.48	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/84/2011-PC.II dated 08.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
-------------	-----	-------------	-----

Isophthalic Polyester Resin	1 kg	1. Propylene Glycol	0.1206 kg
		2. Isophthalic Acid	0.2387 kg
		3. Maleic Anhydride	0.1530 kg
		4. Styrene Monomer	0.3810 kg

Case No.:3/23/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Approved
HQ File :01/87/050/00189/AM12/	RLA File :03/94/040/00402/AM12/	Lic.No/Date:0310650121 24.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39079120	63/0- Isophthalic Polyester Resin	84400.000	K.G	8018000.00	176219.78 US\$
				Total	8,018,000.00	176,219.78

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29053200	Propylene Glycol	10178.850	K.G	916096.50	20494.33 US\$	Qty
2	29173960	Isophthalic Acid	20148.630	K.G	1712633.55	38313.95 US\$	Qty
3	29171400	Maleic Anhydride	12929.900	K.G	1099041.50	24587.06 US\$	Qty
4	29025000	Styrene Monomer	32187.180	K.G	2414038.50	54005.34 US\$	Qty
				Total	6,141,810.05	137,400.68	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/84/2011-PC.II dated

08.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Isophthalic Polyester Resin	1 kg	1. Propylene Glycol	0.1206 kg
		2. Isophthalic Acid	0.2387 kg
		3. Maleic Anhydride	0.1530 kg
		4. Styrene Monomer	0.3810 kg

9	Case No.:1/30/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00227/AM12/	RLA File :03/94/040/00437/AM12/	Lic.No/Date:0310650490 25.08.2011	Defer Date:28.12.2011
	Decision: A D/L No. 46011/93/2011-PC.II dated 15.11.2011 was issued by D/o C&PC to firm. This was followed by reminder on 01.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:2/26/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00210/AM12/	RLA File :02/24/040/00088/AM12/	Lic.No/Date:0210164976 30.08.2011	Defer Date:28.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 29.11.2011. Comments of D/o C&PC are awaited.			

	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
--	-----------------------------------	--	--	-----------------------------------

11	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:28.12.2011
	Decision: A D/L No. 46011/34/2011-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. This was followed by reminder on 01.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

12	Case No.:2/31/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00237/AM12/	RLA File :32/24/040/00030/AM12/	Lic.No/Date:3210049870 14.09.2011	Defer Date:04.01.2012
	Decision: A D/L No. 46011/97/2006-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:2/27/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00215/AM12/	RLA File :31/83/040/00124/AM12/	Lic.No/Date:3110050483 21.09.2011	Defer Date:28.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 01.12.2011. Comments of D/o C&PC are awaited.			

14	Case No.:1/34/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00251/AM12/	RLA File :31/83/040/00151/AM12/	Lic.No/Date:3110051359 09.11.2011	Defer Date:04.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.11.2011. Comments of D/o C&PC are awaited.			

15	Case No.: 7/34/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00257/AM12/	RLA File :03/94/040/00719/AM12/	Lic.No/Date:0310665047 15.11.2011	Defer Date:28.12.2011
	Decision: Zonal Jt. DGFT, Mumbai has been requested to furnish application vide e-mail dated 02.12.2011. Application still awaited from RLA. Hence, it was decided to issue another reminder e-mail to Zonal Jt. DGFT, Mumbai for furnishing application expeditiously.			

16	Case No.: 8/34/87-ALC1/2011	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Deferred
	HQ File :01/87/050/00258/AM12/	RLA File :03/95/040/00316/AM12/	Lic.No/Date:0310665098 15.11.2011	Defer Date:04.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2011. Comments of D/o C&PC are awaited.			

	Case No.:12/34/87-ALC1/2011	Party Name:ROMIT RESINS PVT.LTD	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Approved											
	HQ File :01/87/050/00262/AM12/	RLA File :03/95/040/00660/AM12/	Lic.No/Date:0310664949 15.11.2011	Defer Date:											
	Application: Request is for adhoc norms for following:														
	<table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr></thead><tbody><tr><td>1</td><td>39094090</td><td>62/0- PHENOL FORMALDEHYDE UREA RESIN</td><td>142132.000</td><td>K.G</td><td>8087311.00</td><td>161746.22 US\$</td></tr></tbody></table>	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39094090	62/0- PHENOL FORMALDEHYDE UREA RESIN	142132.000	K.G	8087311.00	161746.22 US\$
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)									
1	39094090	62/0- PHENOL FORMALDEHYDE UREA RESIN	142132.000	K.G	8087311.00	161746.22 US\$									

17

					Total	8,087,311.00	161,746.22
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29071110	PHENOL	28000.000	K.G	1960000.00	39200.00 US\$	Qty
2	31021000	UREA	28000.000	K.G	840000.00	16800.00 US\$	Qty
				Total	2,800,000.00	56,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/86/2011-PC.II dated 12.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Phenol Fomaldehyde Urea Resin	1 kg	1. Phenol	0.197 kg
		2. Urea	0.197 kg

18	Case No.:1/37/87-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:37/87-ALC1/2011 14.12.2011	Status: Approved
	HQ File :01/87/050/00276/AM12/	RLA File :03/95/040/00699/AM12/	Lic.No/Date:0310668217 30.11.2011	Defer Date: 04.01.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
